
(2019) 08 CAL CK 0290

Calcutta High Court

Case No: Writ Petitions (WP) No. 4298, 4299, 430, 4304, 4306, 4311, 4313, 4317, 4321, 4322, 4324 (W) Of 2019

Tarak Nath Halder And
Others

APPELLANT

Vs

State Of West Bengal &
Ors

RESPONDENT

Date of Decision: Aug. 27, 2019

Citation: (2019) 08 CAL CK 0290

Hon'ble Judges: Subrata Talukdar, J

Bench: Single Bench

Advocate: Anjan Bhattacharya, Anita Shaw, Amal Kumar Sen, Lal Mohan

Final Decision: Disposed Of

Judgement

Subrata Talukdar, J

Mr. Mondal, learned Counsel, appears for the South 24 Parganas Zilla Parishad and files a Report of the Additional Executive Officer, South 24

Parganas Zilla Parishad. The Report, inter alia, states as follows:-

“ That a present Writ Petition has been filed for implementation of the Jalodhara Scheme. According the said scheme the following steps were

taken by the South 24 Parganas Zilla Parishad:-

a. The present Writ petitioner has filed an application for providing financial assistance to convert semi-mechanized Boat/Steel Mechanized Boat to

the Regional Transport Authority, Alipore for operating at the Ferry Ghat at Gobindapur to Kakdwip.

recommended for $\tilde{A}^{\text{Jaldhara Scheme}}$. Only one application namely $\tilde{A}^{\text{Kakdwip-Mudpoint-Kalijungle (Ghoramara)}}$ has not been

recommended as it has already been bidden for 2019-20. A broadsheet summarizing of the applications is being sent to you for your next course of action.

Further action will be taken from this end after submission of Jaldhara Certificate from the competent authority by the beneficiary.

Enclo: as stated

Additional District Magistrate

&

Additional Executive Officer

South 24-Parganas Zilla Parishad.

Having heard the above facts, this Court does not detain the writ petitions further.

The concerned Respondent-authorities are permitted to take the subsequent steps in the light of the official stand as quoted above.

W.P. No. 4298 (W) of 2019, W.P. No. 4299(W) of 2019, W.P. No. 4301 (W) of 2019, W.P. No. 4304(W) of 2019, W.P. No. 4306(W) of 2019, W.P.

No. 4311(W) of 2019, W.P. No. 4313(W) of 2019, W.P. No. 4317(W) of 2019, W.P. No. 4321(W) of 2019, W.P. No. 4322(W) of 2019 and W.P.

No. 4324(W) of 2019 stand accordingly disposed of.

Urgent photostat certified copy of this order, if applied for, be supplied to the parties upon compliance of all necessary formalities.